

ÍITEM NO.34

COURT NO.10

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
17902/2016

(Arising out of impugned final judgment and order dated 12/02/2016
in CRLA No. 5490/2013 passed by the High Court Of Judicature at
Allahabad)

STATE OF U.P

Petitioner(s)

VERSUS

JASPAL

Respondent(s)

(with appln. (s) for c/delay in filing SLP)

Date : 11/11/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. Harshvardhan Jha, Adv.

Mr. Abhishek Chaudhary, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

[MALA KUMARI SHARMA] [SUKHBIR PAUL KAUR]

COURT MASTER

A.R. -CUM-P.S.